

Land Under Indira Aawas Yojana

1180. SHRI SUKDEO PASWAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the eligibility fixed for applying under Indira Aawas Yojana;

(b) whether this facility is available to those poor farmers holding three or less than three acres of land;

(c) if so, whether some displaced families of poor farmers, repatriated from Myanmar and rehabilitated by the Government on three acres of land in Jhuggi clusters in Supaul and Araria districts of Bihar have also applied under Indira Aawas Yojana;

(d) if so, whether action is being taken to sanction houses to these poor, backward displaced farmers under the above said schemes; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VILAS MUTTEMWAR): (a) and (b). Freed bonded labourers, Scheduled Caste/Scheduled Tribe and non-SC/ST households living below the poverty line, as defined by the Planning Commission, are eligible for applying for houses under Indira Aawas Yojana (JRY). As per the guidelines, land holding is not the criteria of eligibility for houses under IAY

(c) to (e). Some applications has been received from the displaced families, repatriated from Myanmar for allotment of IAY houses by the Bihar Government. The Central Government does not allot IAY houses directly. IAY houses are required to be given to beneficiaries by local implementing agencies as per guidelines.

Pending Projects of Maharashtra and Uttar Pradesh

1181. SHRI RAJ NARAIN :
SHRI DATTA MEGHE :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether some projects regarding backward and rural areas in Maharashtra and Uttar Pradesh are pending with the Union Government for approval;

(b) if so, the details thereof, project-wise and area-wise;

(c) whether the Union Government have also received some proposals from the Government of Maharashtra and Uttar Pradesh for the approval of these projects;

(d) if so, the details thereof, project-wise and proposal-wise;

(e) the details of the progress made in each project, separately;

(f) the time by which these pending projects/proposals are likely to be approved; and

(g) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) to (g). Jawahar Rozgar Yojana (JRY) is an on-going centrally sponsored scheme being implemented throughout the country under which a provision has been made since 1993-94 for sanctioning of innovative and special projects particularly for backward, rural areas which aim at prevention and diversion of labour, enhancing women's employment etc. Proposals for one such project from Maharashtra and three from Uttar Pradesh (details given in the attached statement) have been referred back to the State Govt. for certain clarifications. After receipt of necessary clarifications, these proposals will be considered for final clearance. Any proposal received by the Centre directly, is referred back to the State-Govt. for their comments.

STATEMENT

Details of the Projects Referred Back for Clarification in this Ministry

Sl.No.	State	Name of the Project
1.	2.	3.
Maharashtra		
1.		Fish prawn farming in Beed district, Maharashtra.
Uttar Pradesh		
1.		Development of Saharyas Community in Lalitpur district.
2.		Development of Handloom Weavers & establishment of Handloom development centres in Varansai district, UP.
3.		Integrated development of Sixty village in Gazipur district, U.P.

[English]

Nylon Prices

1182. SHRI SRIKANTA JENA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there has been an abnormal increase in the prices of nylon affecting the powerloom weavers of nylon filament yarn;

(b) if so, the percentage of increase in the nylon prices during the last six months;

(c) the reasons for steep rise in the prices of nylon; and

(d) the steps taken by the Government to improve the situation?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV : (a) to (d) . The prices of NFY keep on fluctuating from time to time in the market. As per available information its price has increased upto 40% in the last six months. Prices of Petrochemicals are determined by the market forces and are not covered under the administered price control mechanism. Government has placed NFY under Open General Licence (OGL) with a view to ensure adequate availability and keep prices competitive.

Setting up of Cashew Board

1183. SHRI KODIKKUNNIL SURESH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government propose to set up a Cashew Board for development of the cashew industry in the country;

(b) if so, the details thereof,

(c) whether the Government have received any request from the Government of Kerala in this regard;

(d) if so, the reaction of the Government thereto; and

(e) the time by which this Board is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN): (a) No, Sir.

(b) Does not arise

(c) No, Sir

(d) and (e) . Do not arise.

[Translation]

Manufacturing of Ice-Cream

1184. KUMARI UMA BHARTI . Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether any foreign company has taken over the major Indian companies engaged in manufacturing of ice-cream during the last few years;

(b) if so, the details thereof, and

(c) the percentage of monopoly of the said company in manufacturing of ice-cream after taking over the major Indian companies ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) No, Sir.

(b) and (c) . Do not arise.

[English]

Auction of IMFL

1185. SHRI MANORANJAN BHAKTA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government had issued a notice to auction IMFL (India Made Foreign Liquor) vending in Andaman & Nicobar Islands for the next financial year for the entire Union Territory in one lot;

(b) if so, the date of auction;

(c) whether the Government have received any representation for auction shop-wise instead of in one lot for the whole territory; and

(d) if so, action proposed to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI K.P. SINGH DEO) : (a) to (d) . Information is being collected and will be laid on the Table of the House.

[Translation]

Hydel Power Royalty to H.P.

1186. PROF. PREM DHUMAL : Will the Minister of POWER be pleased to state:

(a) whether any meeting of the Chief Ministers of Punjab, Haryana and Himachal Pradesh was convened by the Union Government to sort out the royalty to be paid to Himachal Pradesh on hydel power projects;

(b) if so, the date on which the said meeting was convened and whether any decision has been taken in the meeting to enhance royalty to Himachal Pradesh;

(c) the details thereof;

(d) whether the Union Government have also received any proposal from Himachal Pradesh for imposition of tax on power generation; and

(e) if so, the details of the proposal and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) No, Sir.

(b) and (c) . Do not arise.

(d) and (e) . The Ministry of Home Affairs have received "The Himachal Pradesh Electricity (Taxation on Generation) Bill, 1995" passed by the Himachal Pradesh Legislature seeking President's Assent. The Bill proposes to levy electricity generation tax on hydro electric energy generated in the State. The proposed legislation is being considered in the Ministry of Home Affairs.

[English]

Diversion on Agricultural Land

1187. MAJ.GEN.(RETD.) BHUWAN CHANDRA KHANDURI :
DR. LAXMINARAYAN PANDEYA :

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have made any assessment of the diversion of agricultural land from cereal crops